

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 2**  
**(IB)-1000(PB)/2020**

**IN THE MATTER OF:**

Intec Capital Ltd

...

Applicant/Petitioner

Vs

Pipetel Communications Pvt Ltd

...

Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code.**

**Order delivered on 15.10.2020**

**Coram:**

**SHRI B.S.V. PRAKASH,**  
**HON'BLE ACTG. PRESIDENT**

**SHRI HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant

: Mr. Vinod Chaurasia, Mr. Sagar Bansal, Advs.

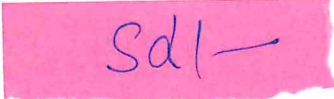
**ORDER**

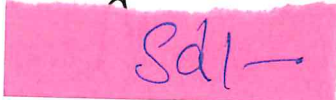
Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor- respondent.

Reply as well as written submission be filed within one week hereof by the respondents.

The applicant is also directed to file written submission on the next date of hearing.

List the matter on 04.11.2020.

  
**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

  
**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**